

(c) No, Sir.

(d) Does not arise.

### LPG Connections

2210. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an advertisement was published in newspapers by the Indian Oil Corporation Ltd. to revalidate the booking slips for allotting LPG connections to the applicants who had got their names registered with the LPG distributors during 1983-84, 1985-86 and from 1987 to 1990;

(b) if so, the total number of applicants who have got their booking slips revalidated during 1992-93;

(c) zone-wise details of Delhi with reference to the reply given to part (b) above;

(d) whether the Government propose to provide gas connections to such applicants whose booking slips have been got revalidated during the current year;

(e) if so, by what time; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir. However, an advertisement was issued by Northern and Western Regions of ICC some time back to revalidate the floating intimation letters issued by distributors based on the maturity of bookings made by customers during the earlier years.

(b) to (f) Against the advertisement made as above, 47,000 persons having floating letters have been registered in Northern and Western Regions of IOC, out of which 5300 connections have already been released to the customers. Connections will be released to the remaining registrants in a phased manner through the enrolment plans in the future years.

[English]

### Cell for Welfare of SC/ST

2211. SHRI PARASRAM BHARDWAJ:  
SHRI BAPU HARI CHAURE:  
SHRI B. DEVARAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a separate Cell for the welfare and recruitment of SC/ST has been set-up in his Ministry;

(b) if so, the details thereof; and

(c) the achievements made by the cell during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) and (b) As per the instructions of the Government of India applicable to all Ministries, the Ministry of Home Affairs have also set up a Cell for ensuring compliance of the orders of reservation in respect of Scheduled Castes and Scheduled Tribes.

(c) During the last three years, the Cell has ensured prompt disposal of grievances of the employees belonging to Scheduled Castes and Scheduled Tribes. It has scrutinised and consolidated statistical data relating to Scheduled